

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3612

ANSWERED ON:16.04.2002

REVISION OF PAY SCALE OF PPL STAFF

BIJOYA CHAKRAVARTY;GADDAM GANGA REDDY;M. JAGANNATH;PRABODH PANDA

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) Whether it is a fact that the Orissa High Court has directed the Union Government to consider the recommendations of the Chairman and Managing Director of Paradeep Phosphates Limited (PPL) for revision of pay scale of the employees within three months;
- (b) If so, the details thereof;
- (c) the steps taken by the Government on the basis of the revised pay approved by the PPL Board since 1.1.1997 in this regard;
- (d) if not, the reasons therefor; and
- (e) the action proposed to clear the dues involving about Rs. 14 crore before its disinvestment?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI S.B. MOOKHERJEE)

(a) Yes Sir.

(b) to (e) The Government of India (GOI) has disinvested 74% of its equity held in Paradeep Phosphates Limited (PPL) along with transfer of management and control. The Company under the new management has recently implemented revised wage structure for its employees.